

PUBLIC NOTICE

इचलकरंजी महानगरपालिका
महिला व बालकल्याण विभाग
जाहीर प्रकटन

इसलकंजी महाराजयालिका मलिका व बालकल्याण विकास विभागाकडील सहाय्य मलिका व सुनिकुतीकडील ज्ञानेश्वरी मलिका र. स्थानेन इतिहास र. वांगी क. करते १०.११ अठ्ठस प्रमाण र. आचार्य पुस्तिकांगीकडील मलिका पध्दती इतिहास र. निविदा मागितले वस. हो. दर दसक र. कोटेशन व संध्या नश्वरी प्रमाणण, मजिनिव पाचवे ISO प्रमाणण, CVC Integrity पध्दत प्रमाणण, र. करं, GST नश्वरी प्रमाणण, अनुभव डालना, कुठे अनुभवण, र. आचार्य/मिमासिकांगीकडील संध्या कळ्या वांगी नश्वरेल्ले व प्रमाणण, करं १४/०८/०८ च्या दसक प्रमाण, आचार्य संध्या। रिदत या काळावसिदत र. २०/०८/२०१६ ते र. २०/०८/२०१७ अठ्ठे पर्वत काळावसिदत लेखन मागितले वस. वांगी मलिकांगीकडील विचारणारे पर्वत, प्राम दसक र. कोटेशन र. २१/०८/२०१६ पदार्थ १.३० वांगीकडील उल्लेख इतिहास, यथावत नश्वरी अठ्ठे पर्वत बोर्डावस व मलिका व बालकल्याण विभागाकडील काळावसिदत लेखन मागितले रिदतिल्ले.

सही/-
(अशोक कुंभार)
उपायुक्त
इचलकरंजी महानगरपालिका

POSSESSION NOTICE

 **सेंट्रल बैंक ऑफ इंडिया**
सेंट्रल बैंक ऑफ इंडिया
Central Bank of India

POSSESSION NOTICE under **RULE 8 (1)(1)**

DESCRIPTION OF THE IMMOVABLE PROPERTY

Interest (enforcement) rules, 2007 issued a demand notice dated 23.03.2026 calling upon the borrower 1. M/S **P Media Solutions 2. Pankaj Datta Pawar 3. Anjali Gangadhar Devkar** to repay the amount mentioned in the notice of Rs. 32,00,000/- (Rupees Fifty Two Lakh Thousand Four Hundred Eighty and seven paise **only**) which represents the principal plus interest due as on the 23.03.2026, plus interest and other charges from 23.03.2026 till date within 60 days from the date of receipt of the said notice. The borrower having failed to pay the entire dues of the Bank, notice is hereby given to the borrower, the guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13 (4) of the said act read with Rule 8 of the Security Interest (Enforcement) Rule, 2002 on this **10.08.2026**

3,2026 Authorized Officer
AD SAMMAAN CAPITAL LIMITED
FORMERLY KNOWN AS INDIABULLS HOUSING FINANCE LIMITED

The borrower and the Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealing with the property will be subject to charge of Central Bank of India, for the amount of Rs.5240418.07 (Rupees Fifty Two Lakh Forty Thousand Four Hundred Eighteen and seven paise only) (which represents the principal and interest due on the 23.03.2026, plus interest and other charges from 23.03.2026. The borrower's attention is invited to provisions of sub section (8) of Section 13

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of the Surface Act, in respect of time available, to redeem the secured assets,
Description of the movable property:
Detailed Description Of All Hypothecated Movable Assets.-
 1. All stock related to Digital printing work.
 2. **Machinery name:** CHALLENGER LARGE FORMAT DIGITAL PRINTER
 MODEL ALPHA AT PLUS H6 WITH 06 NO OF HEAD ADDITIONAL DRYING
 SYSTEM AND RIP SOFTWARE

Date:- 10.08.2026

Central Bank Of India

Form No. [See Regulation-13 (1)(a)]

DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 1)
2nd floor, Colaba, Telephone Bhavan, Colaba Market, Mumbai-400 005

Case No.: OA/67/2026

SCHEDULE OF PROPERTY

Summons under sub-section (4) of section 19 of the ACG, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

KOTAK MAHINDRA BANK LIMITED
V/S
ROSHAN ENTERPRISES

To,
(1) **ROSHAN ENTERPRISES**
D/W/S - HOSHAIR RAMAKAND PASWAN
FLAT NO 22 - 1 ST FLOOR ATFLATON BUILDING URBAN KARANJE ROAD NEAR PALI HOSPITAL URBAN RAIGAD -400702 MAHARASHTRA -INDIA
(2) **ROSHAN RAMAKAND PASWAN**
FLAT NO 22 - 1ST FLOOR ATFLATON BUILDING URBAN KARANJE ROAD NEAR PALI HOSPITAL URBAN RAIGAD 400702 MAHARASHTRA
(3) **PREMSHILA DEVI**
FLAT NO 22 - 1 ST FLOOR ATFLATON BUILDING URBAN KARANJE ROAD NEAR PALI HOSPITAL URBAN RAIGAD 400702 MAHARASHTRA

2008 issued by Shree Laxmi

SUMMONS

WHEREAS, 0A/67/2026 was listed before Hon'ble Presiding Officer/Registrar on **17/06/2026**

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said 0A/67/2026 under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 3480356.02/- (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as follows:

- (i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
- (ii) to disclose particulars of properties or assets other than properties and assets

th day of August, 2026

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and

th Floor, Laxmi Plaza, Lax

deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before **Registrar on 28/10/2026 at 11:30 A.M.** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 04/07/2026.

Signature of the Officer Authorised to issue summons.

Note: Strike out whichever is not applicable.

SHERIFF'S NOTICE

AUCTION SALE OF IMMOVABLE PROPERTY

Finance, Department of Finance
RECOVERY TRIP

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
COMMERCIAL EXECUTION APPLICATION NO. 915 OF 2018
IN
SUMMARY SUIT NO. 778 OF 2007
S. R. Logistics and Anr.Plaintiffs
Versus

THE INCOME TAX ACT, 1961.
THE RECOVERY OF

S. V. Choudhary and Anr.Defendants

Pursuant to the Warrant for Sale of immovable property dated 15th September, 2021 issued by the Hon'ble High Court, Bombay in the abovementioned Commercial Execution Application No. 915 of 2018 in Summary Suit No. 778 of 2007, pursuant to the Proclamation of Sale dated 28th November, 2023 issued by the Commissioner for Taking Accounts, High Court, Bombay and pursuant to the Order

Pvt. Ltd. & Anr

dated 13th July, 2026 passed by His Lordship Sri Justice Rajesh S. Patil of the Hon'ble High Court, Bombay, the offers are invited separately in sealed/closed covers by the Sheriff of Mumbai for the auction sale of the right, title and interest of the Defendants abovenamed in the properties viz. (1) Shop No. 8, Ground Floor, Daffodil CHS Ltd., Hiranandani Garden, Powai, Mumbai-400076, (2) Shop No. 160 1st floor Galleria Hiranandani Gardens, Powai.

Nichani,
siding at B-3505, Oberao Springs

Mumbai-400076, and (3) Gala No. A-4A, Ground Floor, in ARIP Co-operative Society Ltd., LBS Marg, Gharkapur (West), Mumbai-400086, alongwith Demand Draft/Pay Order in the sum of **Rs. 10,00,000/- (Rupees Ten Lakhs only)** for each property as Earnest Money Deposit drawn in favour of "Sheriff of Mumbai", payable at Mumbai, so as to reach the Sheriff's office on or before **2nd September, 2026 by 5.00 p.m.**

of Rs 54,16,156/- (Rupees Fifty Six Only) along with futu

The offers will be opened and considered before the Hon'ble Chamber Judge, Court Room No. 17 Annex, Second Floor, High Court Annex Building, High Court, Bombay, on **Friday, the 4th day of September, 2026 at 3.00 p.m.** when the offerers may remain present and increase their offers, if they so desire. The inspection of the said

...for the period commencing on the date of the certificate/execution proceedings.

property will be given to the intending offerers on 20th and 21st August, 2026 between 1.00 p.m. to 4.00 p.m. The Hon'ble Court reserves his right either to accept or reject any offer without assigning any reason therefore. A copy of terms of conditions of the sale and undertaking to be executed by the offerer will be available in Sheriff's office situated at Old Secretariat Building (City Civil Court Building), Ground Floor, Next to University of Mumbai, K. B. Patil Marg, Mumbai-400 002.

Dated this 7th day of August, 2026.

Dy. Sheriff of Mumbai
For Sheriff of Mumbai

